

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB) 137 (ND)/2018

CORAM:

**PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.09.2018**


NAME OF THE COMPANY: M/s Power2sme Pvt. Ltd. Vs. Uttam Strips Ltd.


SECTION OF THE COMPANIES ACT: 8 & 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
	For the Petitioner:	Mr. Ashish Makhija and Mr. Anurag Bhatt, Advocates for RP		
		Mr. Pankaj Bhagat, Mr. Sadre Alam and Mr. Amitav Bachchan, Advocates		
	For the Respondent:	None		

ORDER

The status report has been filed by the RP. It is also brought to the notice of this Bench that despite issuance of notice to Jaipur Vidyut Vitran Nigam Limited (JVVNL), the electricity supply has not been restored on account of which the Corporate Debtor's business cannot be run as a going concern. This Bench fails to comprehend why an application for contempt has not been filed by the RP till date. The progress report has been taken on record.


(Deepa Krishan)
Member (T)


(Ina Malhotra)
Member (J)